(ख) यदि हां, तो क्या सरकार ने इस संबंध में विद्यान कानून पर फिर से विचार करने के वंछनीयता पर विचार किया है जिससे कि इस प्रकार के कदाचारों को रोकने के लिए इस कानून को और कठार बनाया जा सके; और

(ग) यदि हां, तो सरकार इस संबंध में क्या कदम उठाने का विचार रखती है?

परिवार कल्याग विभाग में उपमंत्री (श्री एस. कृष्णकुमार): (क) और (ख) डर्रज एंड मेजिक रमेडीज (आपरिस्लानक विज्ञापन) एक्ट, 1954 के अधीन कच्छेक मामलों में उन विशेष रमेडीज प्रयोजनों के लिए विज्ञापनों पर रोक लगाने होतू औषधियों के विज्ञापनों पर नियंत्रण रखा जाता है जिन में मेजिक क्वालिटीज पाए जाने का आरोप होता है । इस अधिनियम को संशोधित करने का इस समय कोई विचार नहीं है ।

(ग) प्रश्न नहीं उठता ।

12.00 Noon

STATEMENT BY MINISTER

Correcting the Te|>Iy to unstarred Question 1094 answered in the Rajya Sabha on t)ie 5tfa March) 1986 regarding shortage of aiivrafts in the Indian Airlbies.

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the Sth March, 1985, to Unstarred Qiicstion 1094, regarding shortage of aircraft in the Indian Airlines. [Placed in Library. See Nfo. LT-2708]86]

PAPERS LAID ON THE TABLE

श्री कलाक्षपति मिश्र (बिहार): सभापति हादय, एक मिनट मेरी वात सुन लीजिए। MR. CHAIRMAN: No, No. Nothing rill go on record.

SHRI KAILASH PATI MISHRA:*

, Report and accounts (1984-85) of Central Council for Research fn Ayurveda ad Siddha, New Delhi and related ipers.

•Not recorded a^ ordered by the Qiaii-.

U. Prevention of food adulteration (Fonrth ameudment) rules, 1985

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY VVEI^ FARE (SHRI S. KRISHNA KUMAR): Sir, I beg to lay on the Table—

LA copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1984-85, together with the Auditors' Report on tlie Accounts.

(ii) Review by Government on the working of the Council.

(ill) Statement giving reasons for the delay in laying papers mentioned at (i) above

[Placed in Library. See No. LT-2611186 for (i) to (iii)J

II. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health) Notification G.S.R. No. 543(E), dated the 2nd July. 1985, publishing *ihe* Prevention of Food Adulteration (Fourth Amendment) Rules, 1985, under subsection (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. 5CP No. LT-2612]861

1. Report and accownJs (1984-85) of the North Eastern Electric Power Corpora tion Limited, SWUong and relatedpapers.

n. Report (1984-85) on the activities of the Coal Mines Labour Welf.Te Organisation, Dhanbad and related papers

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Sir, I beg to lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) of section 619A of the Companies Act. 1956:—

(i) Annual Report and Accounts of ' the North Eastern Electric Power Coriporatiows Limited, Shillong, for the year 1984-85, together with the Audt(ii) Review by Government on the working of the Corporation. (.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-2628|86 for (1) and (2)]

n. A copy each (in English and Hindi) of the following papers:—

(1) Annual Report on the activities of the Coal Mines Labour Welfare Orga. nisation, Dhanbad, for the year 1984-85.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-2651|86 for (i) and (ii)]

REPORT AND ACCOUNTS (1984-85) OF THE AIR INDIA AND RELATED PAPERS

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER); Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—•

(i) Thirty-second Annual Report of the Air-Indai for the year 1984-85, under subsection (2) of section 37 of the Air Corporations Act, 1953.

(ii) Annual Accounts of the Air-India, for the year 1984-85 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1983.

(iii) Review by Government on the working of the Air India.

(iv) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. *See* No. LT-2597I 86 for (i) to fiv)]

1. Reports n 984-85) of the comptroner and anditor general of India, *wHon* Government (civil), (Defence services) and (poste and Telegraphs)

on the Table

II. Appropriation accounts (1984-85). Union Government (Civil), (Defence services) and (posts and Telegraphs)

III. Fbunce Accounts (1984-85) of tlw Union Government

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (RAJYA SABHA) (SHRI SITARAM KESRI): Sir, on behalf of Shri Janardhan Poojari I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:—

(i) Report of the Comptroller and Auditor General of India for the year 1984-85, Union Government (Civil), Volumes MIL [Placed in Library. *See* No. LT-2662186]

(ii) Appropriation Accounts for the year 1984-85. Union Government (Civil), (Diglot). [Placed in Library. *See* No. LT-2666J86]

(iii) Finance Atcounta of the Union Government for the year 1984-85, (Diglot). [Placed in Library. *See* No. LT-2663[86]

(iv) Report of the Comptroller and Auditor General of India for the year 1984-85, on Revenue Receipts of the Union Government (Civil)-Volume I (Indirect Taxes) and Volume II (Direct , Taxes). [Placed in Library. *See* No LT-2664|86]

 (v) Reoort of the Comptroller ant Audi'or General of India for the yea 1984-85, Union Governm-nt (Defeno Services).
FPlaced in Library. See No LT-2667[86]

(vi) Aooropriation Accounts of th Defence Services for the year 1984-8! [Placed in Library. *See* No. LT-266: 86]

(vii> Report of the Comptroller ai Auditor G"neral of India for the ye 1984-85. Union Government (Posts ai TelceranhO. rPlaced in Library. *S* No. LT-2665[86]